

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.4122

TO BE ANSWERED ON FRIDAY THE 10TH AUGUST, 2018
SHRAVANA 19, 1940 (SAKA)

INCENTIVISING DIGITAL PAYMENTS UNDER GST

4122. DR. P. VENUGOPAL:

Will the Minister of FINANCE be pleased to state:

(a) whether a Ministerial panel will recommend to the Goods and Services Tax (GST) Council to defer by a year the proposal to incentivise digital payments under GST, if so, the details thereof;

(b) whether doling out such concessional tax rate will have revenue implications and if so, the details thereof; and

(c) whether the panel has decided to wait for stabilisation of revenues under GST in the current fiscal before considering differential GST rates for people making payments using the digital mode and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a): Based on the recommendation of the Group of Ministers [GOM], the GST Council has given in principle approval in its 29th meeting held on 04.08.2018 for the proposal to provide GST concession, by way of refund, to the extent of 20% GST paid per transaction subject to the total ceiling of Rs 100 and only on the B2C transactions made through RuPay (Debit Card), BHIM, UPI and USSD.

It is decided to implement the proposal in the initial phase as a pilot project, on volunteering basis by the states.

(b): As the concession on digital transactions is to be given by states on voluntary basis, it may not be feasible to assess the implication thereof.

(c): Doesn't arise in view of (a) above.
